

CENTRAL ADMINISTRATIVE TRIBUNAL**JAIPUR BENCH, JAIPUR****ORDER SHEET****ORDERS OF THE TRIBUNAL**

Date: 26.11.2015

OA/291/00721/2015

Mr. Amit Mathur, Counsel for the applicant.

This Original Application has been filed seeking direction to the respondent to make the payment of interest on the delayed payment of gratuity. When the matter was considered at admission stage today, learned counsel for the applicant submitted that vide Annexure A-3 dated 22.08.2012 recommendation for payment of interest on gratuity was made by the Assistant Engineer, Jaipur Central Electrical Division to the Chief Engineer (Electrical) Northern Region, CPWD, Delhi. Further the applicant also submitted a number of representations dated 13.09.2013, 10.04.2015, 25.05.2015 filed collectively as Annexure A/1, but no decision has been taken on this matter as yet. The applicant is a retired employee who superannuated on 30.09.2008 and is facing hardship.

In view of the recommendations made vide Annexure A/3, and the pending representations of the applicant with the concerned authorities as at Annexure A/1, without going into the merits of the case, it is considered appropriate to dispose of this OA at admission stage itself with certain directions.

Accordingly, the respondents are directed to consider and decide the pending representations of the applicant (Annexure

A/1) and pass appropriate order regarding payment of interest on gratuity, as per law, preferably within three months from the receipt of the copy of this order. In this context, the applicant is also directed to file a copy of this order along with paper book of the OA before respondent No. 3 within 15 days from receipt of a copy of this order.

In view of the limited relief being granted, the requirement of issuing notices to the respondents is being dispensed with.

The OA is disposed of as above.

Meenaskshi Hooja
(Meenaskshi Hooja)
Member (A)

Badetia/